NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 650/(MAH)/2017 CA No.

CORAM:

Present: SHRI M.K. SHRAWAT MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.09.2017

NAME OF THE PARTIES: C.B. Yashi & Company V/s. Tork Fastners Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

<u>S. No.</u>	NAME	DESIGNATION	SIGNATURE
2	Adv. Ankita khare	Advocate	Athere

ORDER T.C.P. No. 650/I&BC/NCLT/MB/MAH/2017

- 1. The Learned Representative of the Petitioner is present.
- This is the Petition transferred from the Hon'ble High Court filed under the provisions of Section 433(e) of the Old Act.
- On transfer the requisite compliance of the Code has not been made so far, hence, as per the Notification No. 732(E) dated 30.06.2017 the Transfer Petition stood Abated.
- However, as per the 1st Proviso to the said Notification liberty is granted to the Petitioner to file Fresh Petition under the Insolvency Code, if deem fit.
- 5. The Petition is disposed of as Abated. To be consigned to the Records.

Sd/-

Bhaskar'a Pantula Mohan Member (Judicial) 19.09.2017

Sd/-M.K. Shrawat Member (Judicial)